

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) No gas connections are released for customers at Mathura from the Indane gas distributors at Agra. However, it is likely that some of the customers after taking a connection at Agra might have moved the same without the distributors' knowledge to Mathura at their own risk and cost.

(b). Yes, Sir. This is because the Agra distributors are not authorised to enrol customers at Mathura irrespective of their categories.

(c). Releasing connections outside the marketing area, where the distributor is not in a position to connect the full cylinders and disconnect the empty ones from the customers premises, will not be in accordance with the existing policy.

Advertising Charges of the Chargesheet of Workmen by B.C.C.L.

4251. SHRI PIUS TIRKEY: Will the Minister of ENERGY be pleased to state:

(a) the amount spent by the Bharat Coking Coal Ltd. in advertising the chargesheet against the workmen between 1-1-81 and 1-9-81 in different papers, dailies and weeklies, etc. with month-wise break-up in details;

(b) names of the different papers with the amount paid to them for advertisement of the chargesheet in the same period, facts in details;

(c) whether it is a fact that in most of the cases such expenditure in advertising chargesheet was unnecessary, and

(d) whether Government propose making a probe into the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY: (SHRI VIKRAM MAHAJAN). (a) to (d). The information is being collected and will be laid on the Table of the House.

Recruitment and Conditions of Service Rules for Delhi Subordinate Courts Employees

4252. SHRI MANOHAR LAL SAINI:
SHRI VIRBHADRA SINGH:
SHRI AJIT KUMAR MEHTA:
SHRI K. LAKKAPPA:
SHRI H. N. NANJE GOWDA:
SHRI CHANDRADEV PRASAD VERMA:
SHRI D. M. PUTTE GOWDA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is true that there are no recruitment rules governing the service conditions of Delhi Subordinate Courts employees since 1935;

(b) whether it is also a fact that the Delhi Courts employees have been deprived of the benefit of selection grade due to non-existence of the said recruitment rules; and

(c) the time by which the above recruitment rules expected to be finalised and the Delhi Subordinate Courts employees will be given selection grade?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR: (a) to (c). As intimated by the Registry of the High Court, it is not correct that there are no recruitment rules governing the service conditions of Delhi Subordinate Courts employees since 1935. The employees of the Subordinate Courts in Delhi are at present governed by the rules contained in Chapter 18-A of Volume-I of Rules and Orders of the Punjab High Court as made applicable to them by virtue of Section 7 of the Delhi High Court Act, 1966. However, a fresh set of rules has been proposed by the Delhi High Court who have sent a draft of the same. However, independently of the finalisation of these draft rules, a proposal of the Delhi High Court/Delhi Administration for the creation of Selection Grade posts in Group 'C'